

By email

Tel. No.: 022 22682137 / 38, Extn. : 1709
Email - ID : inspectionteam@bhc.gov.in

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Date : 3rd January 2020

From :

S. G. Dige,
Registrar (Inspection – I),
High Court, Appellate Side,
Mumbai – 400 032.

To,

All the Principal District & Sessions Judges
Principal Judges/Chairman/Chief Judge/President, Judges,

Subject : Directions in respect of irregularities observed during the course of Inspection of the Sub-ordinate Courts.

Sir/Madam,

Apropos to the above subject, I am to inform you that during the course of Inspection of the Sub-ordinate Courts, the following irregularities are observed :-

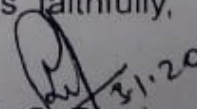
1. The Judicial Officers are not observing Court timing. They are sitting beyond 11.00 a. m. on their dais.
2. The Judicial Officers leave their dais before the scheduled Court working time.
3. The Judicial Officers generally after pronouncing Judgment do not upload it immediately or they keep the Judgment reserved for long time.
4. When the matters placed on the board for evidence sometime it is not recorded on one and other pretext. The Litigants are required to wait for the whole day and sometimes the matters could not reach on the same day.
5. The Judicial Officers generally leave their head-quarter, without giving intimation to the concerned authority.

To maintain the Court decorum and to cure the aforesaid irregularities, the Hon'ble Chief Justice has directed to issue the following directions to all the Principal District and Sessions Judges in this regards:

1. To direct the Judicial Officers to observe Court working hours and to seat on the dais sharp 11.00 a.m.
2. To direct the Judicial Officers to avoid the practice for keeping the Judgment reserved for long time and to upload immediately and also ensure that they are uploaded.
3. To direct the Judicial Officers if it is noticed that the matters placed on the board will not reach on the same day, then give the next date to Litigant at the earliest, instead of keeping them waiting for whole day.
4. To direct the Judicial Officers to complete the evidence of the witnesses on the same day, as far as possible.
5. To direct the Judicial Officers to earmark the seats for the Senior Citizen in the Court.
6. To direct the Judicial Officers to take prior permission or to intimate the Principal District and Sessions Judge/concerned authority, before leaving the head-quarter.

I am, therefore, to request you to bring the aforesaid directions to the notice of all the Judicial Officers working under your control and to ensure that the same are strictly followed, including themselves.

Yours faithfully,



(S. G. Dige)

Registrar(Inspection-I)